

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**CORAM:**

**CP No. 339/ND/2017**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
16.11.2017**

**NAME OF THE COMPANY: Dr. Fresh Assets Ltd. & Ors. Vs. M/s Burman  
GSC Estate Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 241/242**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s):	Dr. U.K. Chaudhary, Sr. Advocate, Mr. Arun Kathpalia, Sr. Advocate with Mr. Saurabh Kalia, Mr. Harshil Agarwal, Mr. Anil Khaware & Mr. Aasif Khan, Advocates
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For the Respondent (s):	Mr. Abhinav Vashisht, Sr. Advocate Mr. Sudhir Makkar, Sr. Advocate Mr. Dhruv Mehta, Sr. Advocate with Mr. Pradyuman Dubey, Mr. Shantanu Tiwari, and Ms. Surabhi Sangal, Advocates
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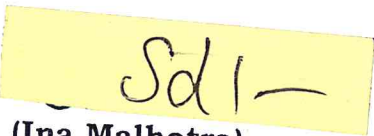
**ORDER**

Pursuant to the previous orders, the parties have in principle agreed to have a global settlement in respect of the holding in four companies as they can no longer see eye to eye. It is therefore directed that the valuation of the shares of all four companies be carried out for a possible buy in or buy out. The companies are (1) Burman GSC Estate Pvt. Ltd. (2) Dr. Fresh Health Care Pvt. Ltd. (3) Dr. Fresh Buildcon Pvt. Ltd. (4) Dr. Fresh SEZ Phase-I Pvt. Ltd.

Ld. Sr. Counsels from both sides submit that the names of the panel of the valuers to the real estate field shall be given for due consideration of the Bench.

To come up on 23<sup>rd</sup> November, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**